था कि सीमा पर पाकिस्तानी सेना आ गई है, उस को देखते हुए बार्डर सिक्योरिटी फोर्स पर्याप्त नहीं है ऐसा अनुभव में आता है।

श्री राम निवास मिर्धा : पाकिस्तान की सेना सीमा की तरफ आ रही है, यह सही है, लेकिन उस का मुकाबला भी बार्डर सिक्योरिटी फोर्स कर रही है, और कर सकती है, यह हमारी मान्यता है।

माननीय सदस्य ने पूछना चाहा था कि क्या पाकिस्तान के भी कोई सिपाही हमारे यहां पकड़े गये है। इसके ज्यादा विवेचन में मैं नहीं जाना चाहता, लेकिन यहां भी कई व्यक्तियों ने आत्म-समर्पण किया है और वह हमारे पास मौजूद हैं। उन के फौजी सिपाही भी हमारी हिरासत मे हैं, लेकिन इस के बारे मे इस से ज्यादा उल्लेख करना उचित नहीं होगा।

- - -

12.40 hrs.

RE : MOTIONS FOR ADJOURNMENT

MR. SPEAKER : Shri Hanumanthaiya.

SEVERAL HON. MEMBERS *rose.*—

SHRI JYOTIRMOY BOSU (Diamond Harbour) : We have given an Adjournment motion.

MR. SPEAKER : Will you please sit down ?

SHRI SAMAR GUHA (Contai) : I have also given notice of an Adjournment Motion.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अब आप से प्रार्थना करने का मौका आ गया है। मुझे सूचना मिली है कि आपने बंगला देश की मान्यता के बारे में हमारा स्थगन प्रस्ताव मंजूर करना उचित नही समझा। हम आप से प्रार्थना करेंगे कि आप अपने निर्णय पर पुनर-विचार करें। यह बड़ा गंभीर प्रश्न है। सदन ने एक संकल्प पारित किया था। सरकार उस संकल्प के अनुसार आचरण करने में असफल रही है। 33 लाख बंगला देश के नागरिक हमारे देश में आ गये हैं। पाकिस्तान ने बिना गोली चलाए एक हमला शुरू कर दिया है। हम चाहते है कि आप हमारा काम रोको प्रस्ताव स्वीकार करें और हमें सरकार की निन्दा करने का मौका दें।

MR. SPEAKER : May I request you to kindly resume your seats ? An adjournment Motion is always admitted on the failure of actions or duties which are enjoined by the Constitution and the law. Here in this case, nonrecognition is not part of the duty. It is part of their discretion. Of cours, when you met me,...(*Interruption*) आप सीधे मिले मुझे बिना सूचना के

I explained to you the whole position that I myself wished that there should be some discussion, and I am prepared to allow any discussion today or tomorrow, anytime you like, but not through the Adjournment Motion, because an Adjournment Motion is meant only for discussion on the failure of the Government for which it is charged (*Interruption*) Failure of the Government to perform its duties. (*Iterruption*) Will you please sit down ? Failure of the Government to perform the duties which are enjoined by the Constitution and the law Here, it is not a failure, because recognising is not part of the duty enjoined by the Constitution. (*Interruption*) I am prepared to allow a discussion. (*Interruption*)

AN HON. MEMBER : Adjournment Motion.

MR. SPEAKER : I am not prepared.

SHRI JYOTIRMOY BOSU : I request you once again to admit the Adjournment Motion, if not today, another day.

MR. SPEAKER : No, no. It is not admissible. Under the rules, it is not admissible. (*Interruption*) If you like, we can fix a time for discussion of this subject anytime you like. (*Interruption*)

SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI (SHRI RAJ BAHADUR): The Prime Minister is going to make a statement on this subject at 3 p.m. today. We are agreeable to a discussion on this subject... (*Interruption*)... on the situation in East Pakistan, Bangla Desh, (*Interruption*)... as it affects us.

SHRI JYOTIRMOY BOSU : It is just hoodwinking.

SHRI RAJ BAHADUR : There is no question of hoodwinking.

SHRI JYOTIRMOY BOSU : It is not just a matter of debate.

SHRI RAJ BAHADUR : On this they also were agreeable, Sir...(*Interruption*)

MR. SPEAKER : No, please. Do not interrupt him.

SHRI RAJ BAHADUR : We are agreeable; we accept the challenge of Shri Jyotirmoy Bosu to have a discussion on this matter here in this House today or tomorrow.

श्री अटल बिहारी वाजपेयी : मेरा एक निवेदन है। आप कोई ऐसा रूलिंग न दें इस मामले में भी जो आगे भी जो एडजर्नमेंट मोशन मूव करने का हमारा अधिकार है, उसको कुंठित अथवा सीमित करे। आप हमारे एडजर्नमेंट मोशन को देखिये तो। इसकी भाषा यह है :

"...implement the resolution adopted by the Lok Sabha on the 31st March."

एक स्थिति जो उत्पन्न हुई है उस पर हम चर्चा करना चाहते हैं, रिकगनिशन न देने से जो स्थिति पैदा हुई है, उस पर हम चर्चा करना चाहते हैं। कामरोको प्रस्ताव इस पर नहीं आएगा तो किस पर आएगा ?

MR. SPEAKER : I have thoroughly examined it.

SHRI INDRAJIT GUPTA (Alipore): May I draw your attention to the rule...

MR. SPEAKER : I am not going to have any reconsideration of what I have given.

SHRI INDRAJIT GUPTA : Why do you say, "If you like," because the rules say...

MR. SPEAKER : If you like, I can allot time for discussion today or tomorrow, anytime you like, but not through the Adjournment Motion. An Adjournment Motion is not permissible in this matter.

SHRI INDRAJIT GUPTA : Under rule 56...

MR. SPEAKER : I have seen rule 56.

SHRI INDRAJIT GUPTA : It is an urgent matter of public importance. Discussion of this subject may not be an obligation under the Constitution.

"...a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made..."

MR. SPEAKER : There are rulings on it. I have examined it thoroughly and I have not admitted it.

SHRI JYOTIRMOY BOSU : We are entitled to get your consent under Rule 56.

MR. SPEAKER : I am prepared to allow a discussion on it any time, today, tomorrow or any time.

श्री अटल बिहारी वाजपेयी : एडजर्नमेंट मोशन अलग है। हम सरकार की निन्दा करना चाहते हैं।

अध्यक्ष महोदय : उस में भी कर सकते हैं।

SHRI INDRAJIT GUPTA : Provided the motion has adequate support, I do not see any reason for not admitting it.

MR. SPEAKER : As I have said, I have no objection for a discussion any time. (*Interruptions*).

श्री अटल बिहारी वाजपेयी : एडजर्नमेंट मोशन मूव करना हमारा राइट है। हम आपके निर्णय से सहमत नहीं हैं। अपना विरोध प्रकट करने के लिए हम सदन के बाहर जाना चाहते हैं।

SHRI INDRAJIT GUPTA : We are also walking out in protest.

Shri Atal Bihari Vajpayee, Shri Indrajit Gupta and some other hon. Members then left the House.

श्री जे० बी० धोते (नागपुर) : अध्यक्ष महोदय, जो स्थगन प्रस्ताव दिया गया है, उसको देने वाला जो माननीय सदस्य है, उसकी राय तो पहले आप इसके बारे में लेते और सरकार क्या कहना चाहती है, उसको तो सुन लेते। उनको बोलने का आपको पहले मौका देना चाहिए था और मौका देने के बाद आपको चाहिए था कि आप अपनी रूलिंग दें। हमारे सदन के नियमों मे एक नियम स्थगन प्रस्तावों के बारे में भी है। सार्वजनिक हित के मामलों को लेकर स्थगन प्रस्ताव दिये जा सकते है। इस स्थगन प्रस्ताव के साथ सारे देश का सवाल जुड़ा हुआ है। ऐसे वक्त में इस पर विचार होना बहुत जरूरी है। अगर आप इसका मौका नहीं देते हैं तो स्थगन प्रस्ताव संबंधी जो नियम है, उसकी जरूरत ही क्या है ? इसके बारे में जो रूल है उसकी जरूरत ही क्या है ? तब आप उस धारा को निकाल दीजिये। अगर ऐसा नहीं करते हैं तो इस प्रस्ताव को मान्य कीजिये। गम्भीर सवाल के ऊपर जब स्थगन प्रस्ताव दिया जाता है तो वह स्वीकार होना चाहिए। वरना नियम को आप निकाल फेंकिये।

MR. SPEAKER : The member took oath just two hours back and he is admonishing me ! Please sit down. I have not admitted it.

12.47 hrs

PAPERS LAID ON THE TABLE

STATEMENT RE. FIRE IN 29 DOWN BOMBAY HOWRAH EXPRESS

RAIL MANTRI (SHRI HANUMANTHAIYA) : I beg to lay on the Table a statement regarding fire in 29 Down Bombay Howrah Express between Champa and Baraduar stations on South Eastern Railway on the 5th May, 1971. [*Placed in Library. See No.* L. T.—147/71.]

WEST BENGAL SECURITY (TRIPURA RE. ENACTING) SECOND AMENDMENT ORDINANCE, 1971, MAINTENANCE OF INTERNAL SECURITY ORDINANCE, 1971, ETC.

SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under provisions of article 123 (2) (a) of the Constitution :

(1) The West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (No. 4 of 1971) promulgated by the President on the 3rd May, 1971. [*Placed in Library. See No.* L. T. 148/71.]

(2) The Maintenance of Internal Security Ordinance, 1971 (No. 5 of 1971) promulgated by the President on the 7th May, 1971. [*Placed in Library. See No.* L. T.—149/71.]

(3) The General Insurance (Emergency Provisions) Ordinance, 1971 (No. 6 of 1971) promulgated by the President on the 13th May, 1971. [*Placed in Library. See No.* L. T.—150/71.]

(4) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971 (No. 7 of 1971) promulgated by the President on the 18th May, 1971. [*Placed in Library. See No. L. T.*—151/71.]

(5) The Gold (Control) Amendment Ordinance, 1971 (No. 8 of 1971) promul-